

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART II SECTION 3, SUB-SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 19(RE-2001)/1997-2002

NEW DELHI, the 2nd July, 2001

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with Paragraph 1.3 and Paragraph 4.11 of the Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.3.2001), the Central Government hereby makes the following amendment in the ITC(HS) Classification of Export and Import items, 1997-2002 (incorporating amendments made upto 31st August, 1998) and as amended from time to time :-

“The words “powder milk (skimmed or full cream)” and “ghee and” appearing at Code No. 0402 in Table B of Schedule 2 shall be deleted.

Consequent on above deletion, the entry at Code No. 0402 may be amended to read as under:

“Whole and Infant Milk Food, pure milk butter, except when exported as branded products in consumer packs, not exceeding 5 Kgs. in weight, for which these conditions shall not apply”.

The above amendment will be effective from the date of issue of Public Notice No. 48(RE-1998) 1997-2002, dated 13th October, 1998 under which the same amendment was made in respect of the entry at S.No. 29 in Appendix 1 to Schedule-2.

2. “The entries relating to textile items at Code No. 0007, 0008 and 0009 in Table A of Schedule 2 shall be deleted.”

The above amendment will be effective from the date of issue of Notification No.7 (RE-2000)/1997-2002, dated the 31st March, 2000 under which same amendment was made by deleting entries at Sl. No.9, 9A and 11 in Appendix 1 to Schedule 2.

3. This issues in Public interest.

(N. L. LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDL. SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned, by order etc.

(A.K.SRIVASTAVA)
DY. DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE